



*Government of Jammu and Kashmir,
Housing & Urban Development Department,
Civil Secretariat Jammu*

NOTIFICATION
Jammu, the 24th March, 2017

SRO 138 In exercise of powers conferred by sub-section (3) of section 3 of Jammu and Kashmir Municipal Corporation Act, 2000, the Government hereby intends to include the area of Village Hazuribag from Khasra No. 01 to 144 within the limits of Municipal Corporation Jammu.

Any inhabitant of the aforesaid area, who desires to object the proposal, may submit his /her objections in writing to the Deputy Commissioner, Jammu within six weeks from the date of publication of the notification.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hirdesh Kumar Singh) IAS
Commissioner/Secretary to Government
Housing and Urban Dev. Department

Dated: - 24-03-2017

NO: - HUD/LSG/JMC/33/2015

Copy to the:-

1. Financial commissioner/ Principal Secretary to Hon'ble Chief Minister.
2. Chief Electoral officer, J&K Jammu.
3. Divisional Commissioner Jammu.
4. Commissioner/Secretary to Government GAD / Rural Dev./ Law Departments.
5. Director Information with the request to kindly publish it in daily local papers Urdu/ English.
6. Commissioner, Jammu Municipal Corporation, Jammu
7. Director, Rural Development Department, Jammu
8. Deputy Commissioner Jammu, **with the request to affix this notification translated in Urdu at some conspicuous place in his office and at one or two places in the concerned local area as well.**
9. General Manager Government Ranbir Press Jammu.
10. OSD to Hon'ble Dy. Chief Minister I/C Housing and UD Department.
11. Special Assistant to MOS Housing and UD Department.
12. Chief Town Planner, Jammu Municipal Corporation Jammu.
13. PS to Commissioner /Secretary to Govt. Housing and UD Department for information.
14. Government order files (w.2.s.c.)

(Firdous Hussain)

Under Secretary to Government
Housing and Urban Dev. Department